Kodagu SP gets NHRC notice on death of mentally unstable man due to police 'highhandedness'

https://www.newindianexpress.com/states/karnataka/2021/oct/06/kodagu-sp-gets-nhrcnotice-on-death-of-mentally-unstable-man-due-to-police-highhandedness-2368424.html The National Human Rights Commission has issued a notice to Kodagu SP Kshama Mishra demanding a report on the death of a specially-abled resident due to alleged police highhandedness.

Justice Sri Arun Kumar Mishra, in the notice, has issued a final reminder to the SP directing her to requisite the report on the death of Roy D'Souza within four weeks – by November 11.

D'Souza (50), a mentally challenged resident of Virajpet, died after being allegedly beaten up by the Virajpet town police. The victim died at the Madikeri hospital and the post mortem report revealed injuries to several internal organs. Five policemen were suspended during the course of the investigation and the case is now being investigated by the CID.

The issue had been brought to the notice of the National Human Rights Commission, which called for a detailed report on the death of Roy from SP Kshama Mishra.

However, Kshama has failed to file the report to the commission within the stipulated time and the Commission has now issued a notice. In the notice dated October 4, the Commission has sought the report on the death of Roy to be submitted by SP Kshama within four weeks – by November 11. The notice further cautions, 'If failed to submit the report, the Commission will be constrained to issue a coercive process under section 13 of The Protection of Human Rights Act, 1993.'

Under section 13, the Commission can summon and enforce the attendance of witnesses and examine them on oath.

Assam Opposition Leader Moves High Court Against "Forced Eviction"

https://www.ndtv.com/india-news/assam-opposition-leader-debabrata-saikia-movesgauhati-high-court-against-forced-eviction-2566445

Leader of Opposition in Assam Assembly, Debabrata Saikia has moved the Gauhati High Court against the "forced eviction" conducted by the government under BJP regime since 2016.

The Public Interest Litigation (PIL) has been clubbed with another suo moto case that the High Court took cognizance of on the recent eviction drive in the riverine Dhalpur area of Darrang district in central Assam in which, two including a minor were shot dead in police firing. The hearing of the case is on Thursday.

In the 90-page PIL (65/2021), Mr Saikia has sought the court's intervention in conducting "mandatory social impact assessment" and ensure that the principles of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 is followed in letter and spirit, amid other demands.

Mr Saikia, in his PIL had sighted at least five other instances of eviction besides the recent Dhalpur eviction last September 23, during which, he claimed human rights have been violated.

He also sought in his PIL for consultation with the evicted persons and formulate schemes for their rehabilitation, resettlement and compensation in a time-bound manner.

"Quash the unconstitutional Cabinet Committee decision setting up agro farm/model as it is in violation of Panchayat Act and stay the Cabinet Decision and all consequent action concerning the setting up of Model Project/Agricultural Farm in Garukhuti, Darrang district including further eviction."

These are the two projects for which massive evictions were conducted in Mangaldoi and Darrang.

He also sought compensation for the evicted people and that evicted people's land allotment process is initiated under Assam Land and Revenue Regulation, 1886.

He sighted the eviction in Kaziranga National Park as the "first eviction" by ruling BJP where many settlers including schools founded by the Government in 1960's were evicted.

"It was later found to be occupied by Indian citizens and as such the Government had to pay compensation for the evicted land and other damages done during eviction," Mr Saikia mentioned in a media intimation.

He further sighted eviction in Char sand bar areas of Darrang District in the same 2016 year, eviction near the capital Guwahati at the Amchang wildlife sanctuary conducted in

various instalments till 2018, 1950 earthquake displaced Scheduled Tribe (ST) and Tea Garden people who had settled in Tinsukia and Dibrugarh Districts were evicted last 2017-19 and this year, at Mangaldoi district, eviction has been carried out in the pretext of setting up of an agricultural farm.

"On all the above events, I, as the Leader of the Opposition in Assam Legislative Assembly, have approached State Government, National Human Rights Commission, National SC/ST Commission against the inhuman, undemocratic, unconstitutional forced eviction. However, my prayers have not born any result," Mr Saikia mentioned.



कानपुर। सीएए को लेकर बाबूपुरवा में दिसंबर 2019 को हुई हिंसा के संबंध में बुधवार को राष्ट्रीय मानवाधिकार की तीन सदस्यीय टीम दिल्ली से शहर पहुंची। इस दौरान टीम ने तत्कालीन थाना प्रभारी से लेकर पुलिसकर्मियों, मृतकों के परिजनों और स्थानीय लोगों के बयान दर्ज किए। बाबूपुरवा में सीएए के विरोध में 20 दिसंबर 2019 को अराजकतत्वों ने पुलिस टीम पर पथराव, फायरिंग व आगजनी की थी। इसमें कई पुलिस कर्मी घायल हो गए थे। हमले में इलाके के रईस, सैफ और आफताब की मौत हो गई थी, जबकि कई लोग गंभीर घायल भी हुए थे। (ब्यूरो)

Congress leader files PIL in Gauhati High Court, seeks rehabilitation before eviction in Assam

https://nenow.in/north-east-news/assam/congress-leader-files-pil-in-gauhati-high-courtseeks-rehabilitation-before-eviction-in-assam.html

Assam Assembly Opposition leader Debabrata Saikia on Wednesday filed a PIL in Gauhati High Court seeking rehabilitation by the Assam government before eviction.

Informing about the PIL, the leader of the Assam Congress Legislature Party (ACLP), Debabrata Saikia on his Twitter handle on Wednesday wrote: "Filed a PIL-65\202 in public interest. Seeking social impact assessment & proper rehab policy before any eviction and enquiry into recent Dholpur incident etc. at Guwahati High Court."

Congress leader files PIL in Gauhati High Court, seeks rehabilitation before eviction in Assam 1

Congress leader Debabrata Saikia in the PIL said: "Since 2016 in Assam, continuous attempts have been made to deprive the local people from land rights on various grounds. It has also been seen that no proper eviction guidelines are followed while conducting eviction."

Also read: Assam: Police arrest two persons in connection with Sipajhar eviction clash

Congress leader files PIL in Gauhati High Court, seeks rehabilitation before eviction in Assam 2

Saikia informed that the first eviction was carried out by the ruling BJP at Kaziranga National Park where "many settlers including schools founded by the govenment in 1960s were also evicted and at that time it was claimed that it was all occupied by illegal immigrants and it was a ploy to occupy upper Assam from Kaziranga".

However, during the Assembly session, it was proved that "those people were Indian citizens and as such the government had to pay compensation for the evicted land and other damages done during eviction," Saikia said.

In 2016 many minority people living in char sand bar areas of Darrang district were "evicted without prior notice", Saikia claimed.

"At that time we, the Congress party, made a huge demonstration and demanded that all Indian citizens, who were evicted for occupying government land be compensated, rehabilitated and the identity of each evicted person should be verified as all the evicted persons were termed as illegal foreigners," he said.

After that, the government carried out another eviction drive "in the pretext of cleating illegal occupants from wildlife sanctuary at Amchang", he said.

This was later proved to be an eviction on revenue land and many of the people were detected as flood-affected tribal people who came to settle due to loss of land at various places due to erosion.

Similarly, many people belonging to various local ST tribes, tea garden people, who had settled in Tinsukia and Dibrugarh districts after the great earthquake of 1950s were evicted without proper rehabilitation after the area, where they had settled, was declared as wildlife reserve by the state government.

The government also has deprived ST, tea tribe and OBC people of Mikir Bamuni Grant of Nagaon district of land rights to give land to private power plant, Saikia alleged.

The Ryot Act was not taken into consideration there, he added.

Again, this year within a span of 45 months in Darrang district, eviction has been carried out in the pretext of setting up an agricultural farm.

"Most of the evicted families are landless minority people who have migrated from other districts due to flood and erosion to this district. They have been settled there for more than 50 years and they are not at all foreigners," the Assam Congress leader said.

According to the Assam Accord, anyone coming after March 24, 1971 are to be regarded as foreigner.

During the latest eviction drive on September 23, 2021, two persons were killed by police firing and many others were severely injured, he said.

Saikia said regarding these incidents, as the Leader of the Opposition in Assam Legislative Assembly, he has approached the state government, National Human Rights Commission, National SC/ST Commission against the inhuman, undemocratic, unconstitutional forced eviction.

However, my prayers have not borne any result, he said.

As such, he said he has approached the Gauhati High Court by filing the PIL petition vide PIL 65/2021 (listed on ' October 7) demanding the following prayers among others:

He demanded that mandatory social impact assessment be made and the principles of the right to fair compensation and transparency in land acquisition are followed,

Rehabilitation and Resettlement Act, 2013 and settled principle of law in letter and spirit in respect of evictions sought to be carried out in Assam.

He demanded that meaningful consultation be carried out with the evicted persons and schemes should be formulated for their rehabilitation, resettlement and compensation in a time-bound manner.

He also demanded that the unconstitutional Cabinet Committee's decision to set up agro farm/model be quashed as it is in violation of Panchayat Act.

Saikia urged the court to stay the Cabinet decision and all consequent action concerning the setting up of Model Project/Agricultural Farm at Garukhuti in Darrang district including further eviction.

He also sought a fair and independent investigation in a time-bound manner under the scrutiny of the High Court into the deaths of Moinul Hague and Sheikh Farid and injuries caused to several other persons and register a First Information Report.

He urged to pay compensation to the families of the deceased persons for egregious violation of their fundamental rights under Articles 14, 19 and 21 of the Indian Constitution,

Saikia urged the HC to consider applications on behalf of the evicted persons for allotment and settlement of the said lands in terms specified by the Assam Land and Revenue Regulation, 1886 and other Rules.

सीएए हिंसा : अफसरों ने कहा- शहर को बचाने के लिए हुई कार्रवाई

https://www.livehindustan.com/uttar-pradesh/meerut/story-caa-violence-officers-saidaction-taken-to-save-the-city-4758786.html सीएए हिंसा को लेकर राष्ट्रीय मानवाधिकार आयोग की जांच बुधवार को जारी रही। एडीएम सिटी अजय कुमार तिवारी समेत कई पुलिस, प्रशासनिक अधिकारियों के बयान दर्ज किए गए। गुरुवार को भी जांच जारी रहेगी। हालांकि अधिकतर अधिकारियों और पीड़ितों के बयान हो चुके हैं। बुधवार को पुलिस, प्रशासन के अधिकारियों ने आयोग की टीम के सामने कहा कि 2019 में सीएए की हिंसा के दौरान शहर को बचाने के लिए कार्रवाई की गई। अब संभावना है कि आयोग कुछ अफसरों को नई दिल्ली भी बुला सकती है।

2019 में हुई सीएए की हिंसा को लेकर राष्ट्रीय मानवाधिकार आयोग में शिकायत हुई है। पुलिस, प्रशासन पर मानवाधिकार के उल्लंघन के आरोप लगाए गए हैं। शिकायत को लेकर आयोग के चेयरमैन की ओर से एसएसपी अनुपम शर्मा के नेतृत्व में पांच सदस्यीय जांच दल मेरठ भेजा गया है। चार अक्तूबर को टीम मेरठ पहुंच गई। पांच अक्तूबर से टीम जांच कर रही है। बुधवार को एडीएम सिटी अजय कुमार तिवारी और अन्य अधिकारियों के बयान दर्ज किए गए। इस दौरान 2019 में घटना के समय तैनात रहे पुलिस और प्रशासनिक अधिकारी भी आयोग के समक्ष पेश हुए। सभी के बयान दर्ज किये गये। 2019 में सीएए हिंसा के दौरान तैनात रहे अधिकतर अधिकारियों का जिले से तबादला हो चुका है। आयोग की सूचना पर दूसरे जिलों से उन अधिकारियों को बुलाया गया। सुबह 10 बजे से देर शाम तक जांच चलती रही। गुरुवार को भी जांच होगी। उधर, चर्चा है कि आयोग की टीम ने मौका-मुआयना भी किया।

महिला व तीन बच्चों की मौत में डीएम व एसएसपी से रिपोर्ट तलब

https://www.livehindustan.com/bihar/muzaffarpur/story-report-summoned-from-dm-andssp-in-the-death-of-woman-and-three-children-4759520.html मीनापुर के नंदना गांव में रसोई गैस की चपेट में आने से महिला व तीन बच्चों की मौत के मामले में बिहार मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने डीएम व एसएसपी से जांच रिपोर्ट तलब की है।

जांच रिपोर्ट के लिए 13 दिसंबर तक का समय दिया गया है। मामले को लेकर अधिवक्ता एसके झा ने 16 सितंबर को आयोग से शिकायत की थी। उन्होंने गैस कंपनी पर कार्रवाई की मांग करते हुए पीड़ित को मुआवजा देने की मांग की थी। जांच रिपोर्ट पर 13 दिसंबर को आयोग सुनवाई कर कार्यवाही शुरू करेगा। बीते 13 सितंबर की शाम मीनापुर थाना क्षेत्र के नंदना गांव में रसोई गैस की चपेट में आने से एक ही परिवार के चार लोगों की मौत हो गई थी। महिला व उसके तीन मासूम बच्चे एक के बाद एक एसकेएमसीएच में दम तोड़ दिए थे। मामले को लेकर अधिवक्ता ने राष्ट्रीय मानवाधिकार आयोग व बिहार मानवाधिकार आयोग पटना में याचिका दायर की थी।

महिला व तीन बच्चों की मौत में डीएम व एसएसपी से रिपोर्ट तलब

मुजफ्फरपुर। मीनापुर के नंदना गांव में रसोई गैस की चपेट में आने से महिला व तीन बच्चों की मौत के मामले में बिहार मानवाधिकार आयोग ने संज्ञान लिया है। आयोग ने डीएम व एसएसपी से जांच रिपोर्ट तलब की है।

जांच रिपोर्ट के लिए 13 दिसंबर तक का समय दिया गया है। मामले को लेकर अधिवक्ता एसके झा ने 16 सितंबर को आयोग से शिकायत की थी। उन्होंने गैस कंपनी पर कार्रवाई की मांग करते हुए पीड़ित को मुआवजा देने की मांग की थी। जांच रिपोर्ट पर 13 दिसंबर को आयोग सुनवाई कर कार्यवाही शुरू करेगा। बीते 13 सितंबर की शाम मीनापुर थाना क्षेत्र के नंदना गांव में रसोई गैस की चपेट में आने से एक ही परिवार के चार लोगों की मौत हो गई थी। महिला व उसके तीन मासूम बच्चे एक के बाद एक एसकेएमसीएच में दम तोड़ दिए थे। मामले को लेकर अधिवक्ता ने राष्ट्रीय मानवाधिकार आयोग व बिहार मानवाधिकार आयोग पटना में याचिका दायर की थी।

मानवाधिकार आयोग की टीम ने दर्ज किए बयान

जासं, कानपुर : नागरिकता संशोधन अधिनियम को लेकर बाबूपुरवा में हुए बवाल के मामले में मानवाधिकार आयोग की टीम दिल्ली से शहर आयी। तीन सदस्यीय टीम ने मृतकों के स्वजन, तत्कालीन तैनात रहे पुलिसकर्मियों और घटनास्थल के आसपास रहने वालों समेत

करीब दो दर्जन लोगों के बयान दर्ज किये हैं। बाबुपुरवा में 20 दिसंबर 2019 को सीएए और एनआरसी के विरोध में बवाल हुआ था। मामले में अराजकतत्वों ने दंगा भडकाने का काम किया था। आरोपितों ने सरकार विरोधी नारेबाजी करते हुए पलिस पर फायरिंग, एसिड बम और पथराव किया था। बवाल में बाबूपूरवा के रईस, सैफ और आफताब की मौत हो गई थी। मामले में पुलिस ने आठ नामजद व पांच हजार अज्ञात लोगों के खिलाफ रिपोर्ट दर्ज की थी। थाना प्रभारी बाबुपुरवा देवेंद्र विक्रम सिंह ने बताया कि बुधवार को राष्ट्रीय मानवाधिकार आयोग की तीन सदस्यीय टीम दिल्ली से एसीपी राजवी सिंह की अगुवाई में आयी थी। टीम ने मृतकों के स्वजन, तत्कालीन तैनात रहे थाना प्रभारी अमित तोमर, राजीव सिंह, दारोगा राजेश कुमार रावत, अनूप कुमार सिंह, हेड कांस्टेबल रामकेश समेत सात पुलिस कर्मियों के बयान दर्ज किये। टीम ने बेगमपुरवा ईदगाह में दस लोगों के बयान दर्ज किये हैं।